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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI.

REGN. NO. OA 514/89

17.10.1989

Shri R.N.P.Sinha & others Applicants.

Vs.

Union of India & others Respondents.

CORAM: HON'BLE MR. T.S.OBEROI, MEMBER(J)
HON'BLE MR. P. C. JAIN, MEMBER(A)

For the applicants Shri B.S.Mainee, Counsel.

For the respondents None.

Learned counsel for the applicants states that as he has no instructions from his clients in this case, he wants to withdraw the application with liberty to file a fresh application. In view of the statement of the learned counsel for the applicants, the application is permitted to be withdrawn with liberty to file a fresh application in accordance with law, if so advised. The application is dismissed as withdrawn.

(P.C.JAIN)
MEMBER(A)
17.10.1989

(T.S.OBEROI)
MEMBER(J)
17.10.1989